

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

To

The All Principal District and Session Judges,
State of J&K,

NO:- 14725-43/ST Dated :- 04/7/2016

Subject :- Implementation of resolutions adopted in the Chief Justice
Conference, 2016 .

Sir,

Please find attached a Conference Secretariat online updation portal questionnaires received from the Secretary General, Supreme Court of India, New Delhi with the request to start collation of requisite information as per attached questionnaires so that updation of the same can be done well in time .

In this regard, you are requested to send consolidated information of your court and courts Subordinate to you, to the part of questionnaires strictly as per the prescribed Proforma (a copy whereof is attached) ^(Main cases only) through e.mail hc jmu-jk@ nic.in or Fax NO. 0194 – 2506639 by or before 10.07.2016 so as to enable us to upload the consolidated data on the online portal well before the prescribed last date i.e. 20.07.2016

Yours faithfully,


(M.K.Hanjura)
Registrar General

✓ NO:- 14744/ST Dated :- 04/7/2016

Copy to the incharge NIC, High Court Wing, Srinagar for uploading on the High Court Web site


(M.K.Hanjura)

Fast Tracking of Matters Relating to Crimes Against Women, Senior Citizens, Marginalized Sections, Differently Abled Persons and Prevention of Corruption Act Cases

**A. Prevention of Corruption Act
Pendency of Cases**

Sl.No.		1.10.2015- 31.12.2015	1.1.2016- 31.3.2016	1.4.2016- 30.6.2016
a.	Number of cases Pending at the start of the quarter			
b.	Number of cases instituted in the quarter			
c.	Number of cases disposed of in the quarter			
d.	Number of cases pending at the end of quarter			
e.	Number of cases pending for more than 3 years at the end of quarter			

**B. Crimes Against Women
Pendency of Cases**

Sl.No.		1.10.2015- 31.12.2015	1.1.2016- 31.3.2016	1.4.2016- 30.6.2016
a.	Number of cases Pending at the start of the quarter			
b.	Number of cases instituted in the quarter			
c.	Number of cases disposed of in the quarter			
d.	Number of cases pending at the end of quarter			
e.	Number of cases pending for more than 3 years at the end of quarter			

**C. Crime Against Senior Citizens
Pendency of Cases**

Sl.No.		1.10.2015- 31.12.2015	1.1.2016- 31.3.2016	1.4.2016- 30.6.2016
a.	Number of cases Pending at the start of the quarter			
b.	Number of cases instituted in the quarter			
c.	Number of cases disposed of in the quarter			
d.	Number of cases pending at the end of quarter			
e.	Number of cases pending for more than 3 years at the end of quarter			

**D. Crimes Against Marginalized Sections
Pendency of Cases**

Sl.No.		1.10.2015- 31.12.2015	1.1.2016- 31.3.2016	1.4.2016- 30.6.2016
a.	Number of cases Pending at the start of the quarter			
b.	Number of cases Instituted in the quarter			
c.	Number of cases disposed of in the quarter			
d.	Number of cases pending at the end of quarter			
e.	Number of cases pending for more than 3 years at the end of quarter			

**E. Crimes Against Differently Abled persons
Pendency of Cases**

Sl.No.		1.10.2015- 31.12.2015	1.1.2016- 31.3.2016	1.4.2016-30.6.2016
a.	Number of cases Pending at the start of the quarter			
b.	Number of cases Instituted in the quarter			
c.	Number of cases disposed of in the quarter			
d.	Number of cases pending at the end of quarter			
e.	Number of cases pending for more than 5 years at the end of quarter			

Monitoring mechanism for tracking the progress of cases of under –Trial Prisoners

A. Details Regarding Number of Under-Trial prisoners in the State:

Sl. No.		As on 01.01.2016	As on 01.04.2016	As on 01.07.2016
1.	Total number of inmates in all the Jails of the State (including under-trial prisoners)			
2.	Total number of under-trial prisoners			
3.	Percentage of under – trials in jail			

B. Details regarding Criminal Cases pertaining to Under-Trial Prisoners:

Sl. No.		As on 01.01.2016	As on 01.04.2016	As on 01.07.2016
1.	Total number of Criminal cases pending in the State (all categories including Sessions Courts and magistrates Courts)			
2.	Total number of cases pertaining to under-trial prisoners			
3.	Number of cases of the under-trial prisoners having duration of :			
a)	Less than One year			
b)	1-3 years			
c)	3-5 years			
d)	5-10 years			
e)	More than 10 years			

Delay and Arrears Committee

Pendency in Subordinate Courts

Sl. No		1.10.2015-31.12.2015	1.1.2016-31.3.2016	1.4.2016-30.06.2016
1.	Number of such cases pending at the start of the quarter			
2.	Number of such cases instituted in the quarter			
3.	Number of such cases disposed of in the quarter			
4.	Number of such cases pending at end of quarter			
5.	Number of cases pending at end of quarter that have been pending for more than 5 years			